

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)..... of 2015
(CC No.19911/2011)

(Arising out of impugned final judgment and order dated 09/11/2010
in SA No. 697/2003 passed by the High Court of Judicature at
Allahabad)

STATE OF U.P. & ANR.

Petitioner(s)

VERSUS

MOTI LAL

Respondent(s)

(With appln. (s) for c/delay in filing SLP and c/delay in refiling
SLP and office report)

Date : 12/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. Anuvrat Sharma, Adv. (Not present)

For Respondent(s)

UPON perusing papers the Court made the following
O R D E R

Delay condoned.
Leave granted.
There shall be stay of the operation of the impugned
judgment.

(Anita Malhotra)
Court Master

(Sneh Bala Mehra)
Assistant Registrar

Signature Not Verified

Digitally signed by
Sarita Purohit
Date: 2015.10.13
17:16:21 IST
Reason: